

Rules For Sale of Opium

Annexure to ¹Council Order No. 705-C of 1946.— In exercise of the powers conferred by section 25 of the Jammu and Kashmir Excise Act, Svt. 1958, the Government are pleased to make the following rules, namely :—

(1) Opium required by the Drug Research Laboratory, Jammu or any other institute recognized for the purpose of manufacture of drugs on a commercial basis shall be issued from the Excise Warehouses at the same rates at which they are issued by the Opium Department, Government of India, Ghazipur to the manufacturers. Enquiry as to the rates in force shall be made by the Excise and Taxation Commissioner from Ghazipur and necessary recovery effected accordingly.

(2) Opium required for research purposes shall be issued from the Warehouse at cost price, that is, the cost at which the Department purchases it from the cultivators, plus the expenses incidental to preparing it into Excise Opium and carriage and other charges, to be determined by the Excise and Taxation Commissioner.

1. Council Order No. 705-C of 1946 published in Government Gazette dated 20th Maghar, 2003.